

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

**LOK SABHA
UNSTARRED QUESTION No. 2468**

TO BE ANSWERED ON Friday, March 09, 2018/Phalguna 18, 1939 (Saka)

SPECIAL CATEGORY STATE

2468. SHRI M. MURALI MOHAN:

Will the Minister of FINANCE be pleased to state:

(a) the States of our country which have been granted and enjoying the benefits of Special Category Status even after implementation of Goods and Services Tax (GST);

(b) whether the Union Government is considering to bring amendments in the Andhra Pradesh Reorganisation Act, 2014 to include Andhra Pradesh for granting Special Category Status; and

(c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI P. RADHAKRISHNAN)**

(a) to (c) : Fourteenth Finance Commission (FFC) did not make any distinction between special and general category States. In view of acceptance of the recommendations of FFC by the Central Government, special category States ceased to exist.
